

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.135/(MAH)/2017
CA No.

CORAM:


Present: SHRI M. K. SHRAWAT
MEMBER (J)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2017

NAME OF THE PARTIES: Invensys Investment Ltd.
V/s.
Media Nucleus India Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Rishi Sood Jatin Segal Pratap M. Nimbalkar	} Advocate for Petitioner	
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	Aditya Shiralakar Madhav V. Kanoria Poorvi Shah i/b Verint Law	} Advocate for Respondent	
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ORDER

C.P. No. 135/241-242/NCLT/MB/MAH/2017

1. Matter is listed for mentioning C.P. No. 135/2017.
2. The Learned Representatives of both the sides are present.
3. Petition is "Admitted" for adjudication. The Petitioner is seeking Interim Relief as listed on Page No. 40(c) of para 24.2.

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4. After discussion, it is hereby directed that the Respondent No.1 Company shall maintain the status quo in respect of the "Share Holding" of the Respondent Company and there shall not be any alteration in the "Share Holding Pattern" till further Order.
5. However, the Learned Counsel of the Respondents has also given an undertaking that there will not be any change in the "Share Holding Pattern" existing as on date.
6. The Respondents are directed to file Reply on or before 24.05.2017. A copy to be served in advance on the other side. Thereafter a Rejoinder, if any, can be filed within Two Week's time.
7. Let this matter be listed for hearing on 15th June, 2017. Registry is directed to take note of the amended date.

Dated: **12.04.2017**

Sd/-
M.K. Shrawat
Member (Judicial)